

Special Single Bench

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No.20/2016

CORAM: Hon'ble Member (J) Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>th</sup> August 2017, 10.30 A.M

Name of the Company		The Punjab Produce and Trading Company Pvt.Ltd. -Versus- Pilani Investment and Industries Corporation Ltd. & Ors.	
Under Section		397/398 O & M	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Satadeep Bhattacharyya, Adv.  
Saurav Prasad, Adv.

Plaintiff

24.8.17

Debagha Baner, Adv.  
V.V. Sastri, Adv.

Respondents

24/8/17

C.P.No.20/2016 – The Punjab Produce and Trading Company Pvt.  
Ltd. Vs. Pilani Investment and Industries Corporation Ltd. & Ors.

**ORDER**

Ld. Counsel for the petitioner as well as Respondent Nos.1 to 8 are present.

Perused the records. It is observed that names of respondent Nos.9 to 13 are not struck off in pursuance of earlier order. Petitioner is directed to take steps to amend the cause title of the application.

An application for withdrawal of the petition has been filed by the petitioner. Ld. Counsel appearing on behalf of the respondent(s) opposed the withdrawal application. He prays time to file objections. Prayer is allowed. To be filed within one week by giving copy to the petitioner.

List the matter on 08.09.2017.

*sd/-*  
K.R. JINAN  
MEMBER(J)